

RATIFIED MINUTES OF MEETING No.03/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 12.05.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 03/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 12.05.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/ Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:48/3/80-ALC2/2015	Party Name: HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00048/AM16/	RLA File :07/24/040/00526/AM13/	Lic.No/Date:0710094995 23.04.2013	Defer Date:23.06.2015
Decision: The Committee noted that the application of the firm has been downloaded for the first time on 07.05.2015 for the agenda meeting of 12.05.2015 and sent to DIPP for comments on 08.05.2015. Case is deferred to 23.06.2015.				

2	Case No.:11/8/80-ALC2/2013	Party Name: METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:23.06.2015
	Decision: The Committee noted that firm vide it's letter dated 12.02.2015 has informed that they have paid Custom Duty etc. and requested to close the case. NC decided to confirm the fact from RA. Case is deferred to 23.06.2015.			

3	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:23.06.2015
	Decision: The Committee noted that firm's reply dated 13.01.2015 has been sent to DHI on 27.01.2015 and comments from DHI is awaited. Case is deferred to 23.06.2015.			

4	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:23.06.2015
	Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14). Case is deferred to 23.06.2015.			

5	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:23.06.2015
	Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14). Case is deferred to 23.06.2015.			

6	Case No.:68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:23.06.2015
	Decision: The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and			

reminder has also been sent to DHI on 27.01.2015. In continuation another reply dated 13.03.2015 received from the firm has been sent to DHI on 20.03.2015. The firm has confirmed that the above mentioned AA has been obtained for deemed export, supply is to Chennai Metro Rail Corporation. Case is deferred to 23.06.2015.

7	Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:23.06.2015
Decision: The Committee noted that firm's reply dated 06.04.2015 has been sent to MSME on 21.04.2015 for comments. Case is deferred to 23.06.2015.				

8	Case No.: 11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:23.06.2015
Decision: The Committee noted that reply dated 13.10.2014 has been sent to DHI on 21.10.2014 and reminder has also been sent to DHI on 27.01.2015. In continuation another reply dated 27.01.2015 received from the firm has been sent to DHI on 30.01.2015. The firm has confirmed that the above mentioned AA has been obtained for deemed export, supply is to Chennai Metro Rail Corporation. Case is deferred to 23.06.2015.				

9	Case No.: 36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:23.06.2015
Decision: The committee noted that firm's reply sent to MSME has been examined by them and it is informed by the MSME representative present in the meeting that reply is incomplete. Therefore, NC decided to send a reminder to firm to send complete reply at the earliest. Case is deferred to 23.06.2015.				

10	Case No.: 12/3/80-ALC2/2014	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:23.06.2015
Decision: The committee noted that firm's reply dated 14.02.2015 has been sent to MSME on 18.02.2015 for comments. As per recommendation of MSME representative present in the meeting, NC decided to seek complete information from the firm as the reply sent by them is incomplete. Accordingly, MSME deficiency letter dated 18.02.2015 has been sent to the firm again on 01.05.2015. Case is deferred to 23.06.2015.				

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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11	Case No.:1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:23.06.2015
Decision: The committee noted that firm's reply dated 07.04.2014 has been sent to DHI on 05.06.2014 followed by reminders dated 13.08.2014, 02.11.2014 and 09.01.2015 for comments and decided to issue reminder to expedite comments. Case is deferred to 23.06.2015.				

12	Case No.:13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(16)/2014-ME dated 08.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

13	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:23.06.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 23.06.2015.				

14	Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:23.06.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on this issue. The Committee further noted that recommendation of DHI as per sub-committee report has been received. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 23.06.2015.			

Case No.:48/5/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
15 HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	
Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(42)/15-TSW (B) dated 24.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
16 HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:23.06.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on			

this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 23.06.2015.

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:23.06.2015
17			
Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 to expedite comments.			
Case is deferred to 23.06.2015.			

Case No.:51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:23.06.2015
18			
Decision: The Committee noted that firm's reply dated 24.07.2014 was sent to MSME on 11.08.2014 followed by reminder dated 01.05.2015 for comments which are awaited.			
Case is deferred to 23.06.2015.			

Case No.:1/26/80-ALC2/2013	Party Name: TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:23.06.2015
19			
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 03.02.2015 sent to them on 17.02.2015, E-mail dated 25.02.2015 and reminder dated 01.05.2015, E-mail dated 17.02.2015. Therefore, NC decided to issue final reminder to the firm to furnish reply at the earliest.			
Case is deferred to 23.06.2015.			

Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:23.06.2015
20			
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on			

06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 to expedite comments.
Case is deferred to 23.06.2015.

21	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 30.01.2015 for comments and decided to issue reminder to MSME to expedite comments. Case is deferred to 23.06.2015.				

22	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:23.06.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to the firm on 05.03.2015 and E-mail sent on 13.03.2015 followed by reminder dated 01.05.2015 & E-mail 11.05.2015. Therefore, NC decided to issue final reminder to the firm to expedite reply. Case is deferred to 23.06.2015.				

23	Case No.:13/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date:3410039543 12.03.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(90)/2014-ME dated 12.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

24	Case No.:14/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date:3410039544 12.03.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(26)/15-ME dated 12.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

25	Case No.:21/27/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00646/AM15/	RLA File :09/24/040/00632/AM14/	Lic.No/Date:0910059541 12.03.2014	Defer Date:23.06.2015
Decision: The committee noted that firm's application has been sent to DHI on 08.05.2015 for comments. Case is deferred to 23.06.2015.			

Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic. No/Date:0410156209 13.03.2014	Defer Date:23.06.2015
26	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to the firm on 05.03.2015 and E-mail sent on 13.03.2015 followed by reminder dated 01.05.2015 and E-mail dated 11.05.2015. Therefore, NC decided to issue final reminder to the firm to expedite reply. Case is deferred to 23.06.2015.		

Case No.:76/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00701/AM15/	RLA File :09/24/040/00633/AM14/	Lic.No/Date:0910059682 28.03.2014	Defer Date:23.06.2015
27	Decision: The Committee noted that the application of the firm has been sent to DHI on 26.03.2015 for comments. The firm has confirmed that the above mentioned AA has been obtained for deemed exports, supply is to DVC, Kolkata (at Sl.No.35). Case is deferred to 23.06.2015.		

Case No.:3/9/80-ALC2/2014	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date:0510384544 22.04.2014	
28	Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 3(106)/2014/TSW (B) dated 10.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.		

Case No.:1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:23.06.2015
29	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to the firm on 05.03.2015 followed by reminder dated 01.05.2015. Therefore, NC decided to issue final reminder to the firm to expedite reply. Case is deferred to 12.05.2015.		

30	Case No.:4/9/80-ALC2/2014	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(25)/15-ME dated 12.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

31	Case No.:63/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00688/AM15/	RLA File :05/23/040/00057/AM15/	Lic.No/Date:0510386184 09.05.2014	Defer Date:23.06.2015
Decision : The Committee noted that the following deficiencies raised by DIPP vide their ID note No.12/53/2015-TSW/31 dated 12/05/2015 and decided to send the same to the firm to furnish reply at the earliest:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import item at Sl. No. 5 in Nos. also in addition to its weight. 3. Quantity of import item at Sl. No. 6 in meters, also in addition to its weight. Case is deferred to 23.06.2015.				

32	Case No.:3/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00003/AM16/	RLA File :05/23/040/00056/AM15/	Lic.No/Date:0510386183 09.05.2014	Defer Date:23.06.2015
Decision : The Committee noted that the following deficiencies raised by DIPP vide their ID note No.12/53/2015-TSW/32 dated 12/05/2015 and decided to send the same to the firm to furnish reply at the earliest:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import item at Sl. No.5 in Nos. also in addition to its weight. 3. Quantity of import item at Sl. No. 6 in meters, also in addition to its weight. Case is deferred to 23.06.2015.				

33	Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:23.06.2015
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Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DEIT for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 to expedite comments.
Case is deferred to 23.06.2015.

Case No.: 17/12/80-ALC2/2014	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date:3410040262 17.06.2014	

Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/53/2015-TSW/34 dated 12/05/2015 as under:-

- Following may be suffixed with the description of export item:

Model No.	Quantity (Nos.)	Net Weight (Kgs.)
S4	2056	491.3
S8	2130	841.2
S7	6052	2505.5
S14	12579	8729.5
S19	4534	4289.5
Total		16857 Kgs.
- Words "Thickness 0.5 mm" may be suffixed with the description of import item and its quantity may be allowed as 18102 Kgs. as 1.074 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap .

RA may take necessary action accordingly.

Case No.: 58/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Rejected
HQ File :01/80/050/00307/AM15/	RLA File :31/83/040/00082/AM15/	Lic.No/Date:3110064489 27.06.2014	

Decision : The Committee decided to reject the case as the firm has not replied to the deficiency letter issued to them on 07.10.2014, reminder dated 18.12.2014 and final reminder dated 27.01.2015, e-mail dated 03.02.2015 with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

Case No.: 10/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
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36	Case No.:10/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	
Decision: The committee decided to ratify the norms based upon the C&PC OM No. 46011/35/2011-PC-II dated 17.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

37	Case No.:22/12/80-ALC2/2014	Party Name: TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:23.06.2015
Decision: The Committee noted that deficiency raised by DHI vide ID No.3/121/14-TSW (B) dated 13.03.2015 in the firm's application has been sent to the firm on 28.03.2015 and by e-mail dated 30.03.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 23.06.2015.				

38	Case No.:30/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00279/AM15/	RLA File :08/24/040/00147/AM15/	Lic.No/Date:0810132647 09.07.2014	
Decision: The committee decided to ratify the norms based upon the C&PC OM No. 46011/35/2011-PC-II dated 17.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

39	Case No.:5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:23.06.2015
Decision : The Committee noted that deficiency raised by DEIT No.17(26)/2014-IPHW dated 17.03.2015 in the firm's application has been sent to the firm on 25.03.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 23.06.2015.				

40	Case No.:59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:23.06.2015

Decision : The Committee noted that deficiency raised by DHI vide ID No.3(51)/14-TSW (B)/156 dated 10.04.2015 in the firm's application has been sent to the firm on 24.04.2015 to furnish reply and decided to issue a reminder to firm to expedite reply.
Case is deferred to 23.06.2015.

Case No.: 34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date: 0510390051 31.07.2014	Defer Date: 23.06.2015

Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 23.06.2015.

Case No.: 70/12/80- ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date: 1110028052 31.07.2014	Defer Date: 23.06.2015

Decision: The Committee noted that firm's application has been sent to DHI on 25.08.2014 followed reminders dated 12.11.2014 and 27.01.2015 and decided to issue reminder to DHI for comments.
Case is deferred to 23.06.2015.

Case No.: 32/12/80-ALC2/2014	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Approved
HQ File :01/80/050/00281/AM15/	RLA File :05/23/040/00177/AM15/	Lic.No/Date: 0510390107 05.08.2014	

Decision: The committee decided to ratify the norms based upon the MSME UO Note No. 30(2)/15-ME dated 06.04.2015 (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

44	Case No.:2/12/80-ALC2/2014	Party Name: MUNJAL AUTO INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	Defer Date:23.06.2015
Decision: The Committee noted that RA, Vadodara has not sent hard copy of the application in spite of reminders dated 07.10.2014, 18.12.2014, 27.01.2015 and 06.04.2015. NC decided to issue another reminder to RA requesting them to send hard copy of the application of the firm at the earliest.				
Case is deferred to 23.06.2015.				

45	Case No.:6/14/80-ALC2/2014	Party Name: HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:23.06.2015
Decision: The committee noted that the firm has not furnished reply to the deficiency letter sent to them on 09.01.2015 followed by e-mail on 13.01.2015 and reminder on 01.05.2015. Therefore, NC decided to issue final reminder to firm to expedite reply.				
Case is deferred to 23.06.2015.				

46	Case No.:48/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00673/AM15/	RLA File :03/95/040/00395/AM15/	Lic.No/Date:0310788536 01.09.2014	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter has been sent to firm on 01.05.2015 to furnish reply and decided to issue a reminder to firm to expedite reply.				
Case is deferred to 23.06.2015.				

47	Case No.:2/21/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00478/AM15/	RLA File :07/24/040/00201/AM15/	Lic.No/Date:0710106627 03.09.2014	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter has been sent to firm on 01.05.2015 to furnish reply and decided to issue a reminder to firm to expedite reply.				
Case is deferred to 23.06.2015.				

48	Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date:23.06.2015
Decision: The committee noted that the firm's reply dated 08.04.2015 sent to MSME is incomplete. Therefore, NC decided to issue a reminder to the firm to submit complete reply at the earliest. Case is deferred to 23.06.2015.				

49	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:23.06.2015
Decision: The Committee noted that hard copy of the application of the firm has been received and is being sent to DIPP for examination and comments. Case is deferred to 23.06.2015.				

50	Case No.:47/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00672/AM15/	RLA File :03/95/040/00505/AM15/	Lic.No/Date:0310789410 18.09.2014	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter has been sent to firm on 01.05.2015 to furnish reply and decided to issue a reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

51	Case No.:49/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00594/AM15/	RLA File :17/24/040/00085/AM15/	Lic.No/Date:1710005948 22.10.2014	Defer Date:23.06.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter dated 17.02.2015 sent to them on 05.03.2015 followed by reminder on 01.05.2015 and decided to issue another reminder to firm to furnish reply. Case is deferred to 23.06.2015.				

52	Case No.:32/24/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00577/AM15/	RLA File :31/83/040/00170/AM15/	Lic.No/Date:3110065010 27.10.2014	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.				

53	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been received and decided to forward it to DIPP for examination and comments. Case is deferred to 23.06.2015.				

54	Case No.:50/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00595/AM15/	RLA File :17/24/040/00116/AM15/	Lic.No/Date:1710005962 03.11.2014	Defer Date:23.06.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter dated 17.02.2015 sent to them on 05.03.2015 followed by reminder on 01.05.2015 and decided to issue another reminder to firm to furnish reply. Case is deferred to 23.06.2015.				

55	Case No.:20/24/80-ALC2/2014	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00565/AM15/	RLA File :31/83/040/00173/AM15/	Lic.No/Date:3110065031 05.11.2014	Defer Date:23.06.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (27)/15-ME dated 12.05.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 23.06.2015.				

56	Case No.:1/3/80-ALC2/2015	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00001/AM16/	RLA File :03/94/040/00700/AM15/	Lic.No/Date:0310790786 05.11.2014	Defer Date:
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send a request to RA, Mumbai to send hard copy of the application of the firm at the earliest. Case is deferred to 23.06.2015.				

57	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to DHI on 13.02.2015 for comments and decided to issue a reminder to DHI to expedite comments. Case is deferred to 23.06.2015.				

58	Case No.:5/21/80-ALC2/2014	Party Name: METLONICS INDUSTRIES PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00481/AM15/	RLA File :22/24/040/00063/AM15/	Lic.No/Date:2210015121 11.11.2014	Defer Date:23.06.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter issued to them on 07.04.2015 and decided to issue a reminder to the firm to expedite reply. Case is deferred to 23.06.2015.				

59	Case No.:22/24/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00567/AM15/	RLA File :05/24/040/00350/AM15/	Lic.No/Date:0510391912 11.11.2014	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter vide ID Note No. 12/37/2015-TSW/80 dated 07/04/2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to furnish reply. Case is deferred to 23.06.2015.				

60	Case No.:16/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00561/AM15/	RLA File :31/83/040/00187/AM15/	Lic.No/Date:3110065070 17.11.2014	
Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(44)/15-TSW (B) dated 24.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

61	Case No.:18/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00563/AM15/	RLA File :31/83/040/00183/AM15/	Lic.No/Date:3110065069 17.11.2014	
Decision: The committee decided to ratify the norms as per the recommendation of DHI representative present in the meeting on repeat basis of AA No. 3110065070 17.11.2014. RA may take necessary action accordingly.				

62	Case No.:45/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00670/AM15/	RLA File :03/95/040/00680/AM15/	Lic.No/Date:0310791364 25.11.2014	Defer Date:23.06.2015

Decision: The Committee noted that the DIPP deficiency letter vide ID Note No. 12/37/2015-TSW/80 dated 07/04/2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to furnish reply.
Case is deferred to 23.06.2015.

Case No.: 4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:23.06.2015

63 **Decision:** The Committee noted that a reminder has been issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15 and 30.03.2015 to send hard copy of the application of the firm. NC decided to issue another reminder to RA for sending hard copy of the application of the firm to DGFT HQ for ratification of norms.
Case is deferred to 23.06.2015.

Case No.: 13/27/80-ALC2/2014	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
HQ File :01/80/050/00638/AM15/	RLA File :09/24/040/00458/AM15/	Lic.No/Date:0910061325 28.11.2014	
64 Decision: The committee decided to ratify the norms based upon the MSME ID Note No. 30(8)/15-ME dated 16.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

Case No.: 3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:23.06.2015
65 Decision: The Committee noted that firm's reply dated 02.04.2015 has been sent to DHI on 10.04.2015 for comments and decided to await comments from DHI. Case is deferred to 12.05.2015			

Case No.: 13/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
HQ File :01/80/050/00558/AM15/	RLA File :31/83/040/00186/AM15/	Lic.No/Date:3110065126 05.12.2014	
66 Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(47)/15-TSW (B) dated 01.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

67	Case No.:17/24/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00562/AM15/	RLA File :31/83/040/00182/AM15/	Lic.No/Date:3110065125 05.12.2014	
	Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(46)/15-TSW (B) dated 01.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

68	Case No.:23/24/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00568/AM15/	RLA File :05/23/040/00409/AM15/	Lic.No/Date:0510392350 10.12.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID Note No. 12/53/2015-TSW/68 dated 12.05.2015 as under:- 1. Net fabricated weight of export item may be specified as 83.9 MT. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3838 Kgs. inclusive of 4.17 % wastage. 4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 4 Nos. (214 Kgs.) & 2 Nos.(106 Kgs.) on net to net basis. 5. Quantities of import items at Sl. No. 5 & 7 to 12 may be allowed as applied for i.e. 30 Kgs., 1000 Kgs., 1000 Kgs., 200 Kgs., 400 Kgs., 5800 Kgs. & 4000 Kgs. respectively. 6. Quantity of import item at Sl. No. 6 may be allowed as 468 Kgs. RA may take necessary action accordingly.			

69	Case No.:36/24/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00581/AM15/	RLA File :05/23/040/00412/AM15/	Lic.No/Date:0510392369 10.12.2014	Defer Date:23.06.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 07.04.2015 and decided to issue a reminder to them to expedite reply. Case is deferred to 23.06.2015.			

70	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392385	Defer

:01/80/050/00578/AM15/	:05/23/040/00414/AM15/	11.12.2014	Date:23.06.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (28)/15-ME dated 12.05.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 23.06.2015.			

Case No.:34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
71 HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date:0510392386 11.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (29)/15-ME dated 12.05.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 23.06.2015.			

Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
72 HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

Case No.:41/24/80-ALC2/2014	Party Name: P OLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
73 HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
74 HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

75 Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 13.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

Case No.:5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

Case No.:6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

Case No.:26/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00571/AM15/	RLA File :05/23/040/00425/AM15/	Lic.No/Date:0510392438 16.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to clarify and also justify the utilization of inputs in the EP through the manufacturing process." The case is deferred to 23.06.2015.			

Case No.:35/24/80-ALC2/2014	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00580/AM15/	RLA File :05/23/040/00428/AM15/	Lic.No/Date:0510392444 16.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that earlier application of the firm has been sent to DHI for comments on 11.02.2015 and decided to await comments. As the case pertains to MSME (Chemical), NC decided to send to them for examination and comments. Case is deferred to 23.06.2015.			

80	Case No.:43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:
Decision: The Committee noted that application of the firm has been sent to DIPP for comments on 08.05.2015 and decided to await comments. Case is deferred to 23.06.2015.				

81	Case No.:31/24/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00576/AM15/	RLA File :06/24/040/00026/AM15/	Lic.No/Date:0610038012 17.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.				

82	Case No.:55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that earlier application of the firm has been sent to DHI for comments. DHI representative present in the meeting has informed that this case pertains to DEIT. Accordingly, NC decided to send the application of the firm to DEIT for examination and comments. Case is deferred to 23.06.2015				

83	Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.				

84	Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 11.02.2015 and decided to issue a reminder to C&PC to expedite comments.				

Case is deferred to 23.06.2015.

85	Case No.: 39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date: 0310792198 19.12.2014	Defer Date: 23.06.2015
Decision: The Committee noted that the DIPP deficiency letter vide ID Note No. 12/37/2015-TSW/106 dated 07/04/2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to furnish reply. Case is deferred to 23.06.2015.				

86	Case No.: 46/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00671/AM15/	RLA File :03/95/040/00766/AM15/	Lic.No/Date: 0310792307 23.12.2014	Defer Date: 23.06.2015
Decision: The Committee noted that DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

87	Case No.: 29/24/80-ALC2/2014	Party Name: HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00574/AM15/	RLA File :05/23/040/00406/AM15/	Lic.No/Date: 0510392577 24.12.2014	Defer Date: 23.06.2015
Decision: The Committee noted that firm's reply dated 06.04.2015 has been sent to DEIT on 24.04.2015 for comments and decided to await comments. Case is deferred to 23.06.2015.				

88	Case No.: 30/24/80-ALC2/2014	Party Name: HEXAGON METROLOGY INDIA PVT. LTD.	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00575/AM15/	RLA File :05/23/040/00405/AM15/	Lic.No/Date: 0510392576 24.12.2014	Defer Date: 23.06.2015
Decision: The Committee noted that firm's reply dated 06.04.2015 has been sent to DEIT on 24.04.2015 for comments and decided to await comments. Case is deferred to 23.06.2015.				

89	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date: 0510392573 24.12.2014	Defer Date: 23.06.2015

Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.

90	Case No.:44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	Defer Date:

Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.

91	Case No.:70/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00070/AM16/	RLA File :03/95/040/00804/AM15/	Lic.No/Date: 0310792341 24.12.2014.	Defer Date:

Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.

92	Case No.:2/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00547/AM15/	RLA File :05/23/040/00444/AM15/	Lic.No/Date:0510392592 26.12.2014	Defer Date:23.06.2015

Decision: The Committee noted that firm's application has been sent to MSME on 11.02.2015 for examination and comments and decided to issue a reminder to them to expedite comments. Case is deferred to 23.06.2015.

93	Case No.:51/24/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00596/AM15/	RLA File :05/24/040/00448/AM15/	Lic.No/Date:0510392599 26.12.2014	Defer Date:23.06.2015

Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to firm on 01.05.2015 and decided to issue a reminder to firm to expedite reply. Case is deferred to 23.06.2015.

94	Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:23.06.2015

Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.

95	Case No.:67/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00067/AM16/	RLA File :17/24/040/00167/AM15/	Lic.No/Date:1710006014 30.12.2014	Defer Date:
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

96	Case No.:34/27/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00659/AM15/	RLA File :07/24/040/00355/AM15/	Lic.No/Date:0710107320 31.12.2014	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 25.03.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

97	Case No.:12/24/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that earlier application of the firm was sent to DHI for comments on 13.02.2015. As the case pertains to MSME, NC decided to send the application of the firm to MSME for comments. Case is deferred to 23.06.2015.				

98	Case No.:27/24/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00572/AM15/	RLA File :05/23/040/00458/AM15/	Lic.No/Date:0510392651 01.01.2015	Defer Date:23.06.2015
Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to clarify and also justify the utilization of inputs in the EP though the manufacturing process." The case is deferred to 23.06.2015.				

99	Case No.:4/27/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00629/AM15/	RLA File :08/24/040/00366/AM15/	Lic.No/Date:0810134190 01.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

100	Case No.:71/27/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00696/AM15/	RLA File :05/24/040/00466/AM15/	Lic.No/Date:0510392667 01.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 to furnish reply and decided to await reply. Case is deferred to 23.06.2015.				

101	Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

102	Case No.:23/27/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00648/AM15/	RLA File :07/24/040/00360/AM15/	Lic.No/Date:0710107366 06.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

103	Case No.:42/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00042/AM16/	RLA File :05/23/040/00452/AM15/	Lic.No/Date:0510392693 06.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

104	Case No.:38/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00038/AM16/	RLA File :31/83/040/00216/AM15/	Lic.No/Date:3110065171 07.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that earlier firm's application was sent to DHI on 08.05.2015 for examination and comments. However, as the case pertains to MSME, NC decided to send the application of the firm to MSME for comments. Case is deferred to 23.06.2015.			

105	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to expedite reply. Case is deferred to 23.06.2015.			

106	Case No.:42/27/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00667/AM15/	RLA File :03/94/040/00927/AM15/	Lic.No/Date:0310792675 08.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to send reminder to firm to expedite reply. Case is deferred to 23.06.2015.			

107	Case No.:66/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00066/AM16/	RLA File :17/24/040/00178/AM15/	Lic.No/Date:1710006020 08.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

108	Case No.:26/27/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00651/AM15/	RLA File :31/83/040/00225/AM15/	Lic.No/Date:3110065197 09.01.2015	
	Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(87)/15-TSW (B) dated 20.04.2015 (Copy of the comments being sent to firm and RA).			

RA may take necessary action accordingly.

109	Case No.: 35/27/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00660/AM15/	RLA File :02/24/040/00196/AM15/	Lic.No/Date:0210205434 09.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the MSME deficiency letter dated 30.03.2015 has been sent to the firm on 01.05.2015 and decided to issue a reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

110	Case No.: 10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00555/AM15/	RLA File :04/24/040/00258/AM15/	Lic.No/Date:0410160020 13.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to issue reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

111	Case No.: 71/3/80-ALC2/2015	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00071/AM16/	RLA File :03/94/040/00954/AM15/	Lic.No/Date:0310792873 13.01.2015	Defer Date:
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

112	Case No.: 3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

113	Case No.: 7/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00552/AM15/	RLA File :04/24/040/00243/AM15/	Lic.No/Date:0410160036 14.01.2015	Defer Date:23.06.2015

Decision: The Committee noted that firm's reply dated 27.04.2015 has been sent to DHI on 07.05.2015 for comments and decided to await comments. Firm has also confirmed that the above mentioned AA has been obtained for deemed exports, supply is to NTPC, Noida. Case is deferred to 23.06.2015.

114	Case No.:8/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00553/AM15/	RLA File :04/24/040/00244/AM15/	Lic.No/Date:0410160037 14.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's reply dated 27.04.2015 has been sent to DHI on 07.05.2015 for comments and decided to await comments. Firm has also confirmed that the above mentioned AA has been obtained for deemed exports, supply is to Meja Urja Limited, Allahabad. Case is deferred to 23.06.2015.			

115	Case No.:9/24/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00554/AM15/	RLA File :04/24/040/00242/AM15/	Lic.No/Date:0410160035 14.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's reply dated 27.04.2015 has been sent to DHI on 07.05.2015 for comments and decided to await comments. Firm has also confirmed that the above mentioned AA has been obtained for deemed exports, supply is to DVC, Kolkata. Case is deferred to 23.06.2015.			

116	Case No.:52/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00677/AM15/	RLA File :05/23/040/00467/AM15/	Lic.No/Date:0510392814 14.01.2015	
	Decision: The committee decided to ratify the norms based upon the DHI ID Note No. Nil dated 31.03.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

117	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 25.03.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.			

118	Case No.: 2/3/80-ALC2/2015	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00002/AM16/	RLA File :05/23/040/00225/AM15/	Lic.No/Date:0510392836 15.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP (Chemical) on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

119	Case No.: 5/27/80-ALC2/2014	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00630/AM15/	RLA File :52/24/040/00059/AM15/	Lic.No/Date:5210041399 16.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 to furnish reply and decided to await reply. Case is deferred to 23.06.2015.				

120	Case No.: 27/27/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00652/AM15/	RLA File :31/83/040/00230/AM15/	Lic.No/Date:3110065210 16.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that deficiency raised by DIPP vide ID No.12/53/2015-TSW/120 dated 12.05.2015 in the firm's application and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 4, 5, 11 & 12 of Standard Deficiency Format. 2. Size & weight of blank sheet required for manufacture of one Heat Exchanger plate supported by its size, and number of Heat Exchanger plates required in the export item. Case is deferred to 23.06.2015.				

121	Case No.: 33/27/80-ALC2/2014	Party Name: MIL CONTROLS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00658/AM15/	RLA File :10/24/040/00094/AM15/	Lic.No/Date:1010058978 16.01.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID Note No. 12/53/2015-TSW/121 dated 12.05.2015 as under:- "Advance Authorization may be ratified as per GN-4 for Engineering products." RA may take necessary action accordingly.				

122	Case No.:50/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00675/AM15/	RLA File :05/23/040/00485/AM15/	Lic.No/Date:0510392924 19.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 for examination and comments and decided to issue a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

123	Case No.:51/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00676/AM15/	RLA File :05/23/040/00484/AM15/	Lic.No/Date:0510392923 19.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 for examination and comments and decided to issue a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

124	Case No.:25/27/80-ALC2/2014	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00650/AM15/	RLA File :07/24/040/00364/AM15/	Lic.No/Date:0710107478 20.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.04.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

125	Case No.:38/27/80-ALC2/2014	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00663/AM15/	RLA File :03/94/040/00942/AM15/	Lic.No/Date:0310793102 20.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 and decided to send a reminder to the firm to expedite reply. Case is deferred to 23.06.2015.				

126	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 23.06.2015.				

127	Case No.: 49/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00674/AM15/	RLA File :05/23/040/00481/AM15/	Lic.No/Date:0510392941 20.01.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per sub-committee report (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

128	Case No.: 74/27/80-ALC2/2014	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00699/AM15/	RLA File :05/24/040/00497/AM15/	Lic.No/Date:0510392948 21.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 for examination and comments and decided to issue reminder to them to expedite comments. Case is deferred to 23.06.2015.				

129	Case No.: 40/3/80-ALC2/2015	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00040/AM16/	RLA File :31/83/040/00215/AM15/	Lic.No/Date:3110065224 23.01.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/53/2015-TSW/129 dated 12/05/2015 as under:- " Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015 : 1. Quantity of import item at Sl. No. 1 may be allowed as 1697.5 Kgs.,as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap. 2. Quantity of import item at Sl. No. 2 may be allowed as 549.9 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap. 3. Quantity of import item at Sl. No. 3 may be allowed as 442 Kgs.,as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap." RA may take necessary action accordingly.				

130	Case No.: 8/27/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015				

for examination and comments and decided to send a reminder to them to expedite comments.
Case is deferred to 23.06.2015.

131	Case No.:22/27/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00647/AM15/	RLA File :31/83/040/00233/AM15/	Lic.No/Date:3110065226 27.01.2015	
Decision: The committee decided to ratify the norms based upon the DHI ID Note No.3 (88)/15-TSW (B)/207 dated 15.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

132	Case No.:43/27/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00668/AM15/	RLA File :03/95/040/00699/AM15/	Lic.No/Date:0310793290 27.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 to furnish reply and decided to await reply. Case is deferred to 23.06.2015.				

133	Case No.:54/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00679/AM15/	RLA File :05/23/040/00490/AM15/	Lic.No/Date:0510393030 29.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and decided to issue a reminder to them to expedite reply. Case is deferred to 23.06.2015.				

134	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.04.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

135	Case No.:57/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00682/AM15/	RLA File :05/23/040/00475/AM15/	Lic.No/Date:0510393035 30.01.2015	Defer Date:23.06.2015
Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to furnish Engineering Drawing of export products and also justify the utilization of inputs in the EP though the manufacturing process." The case is deferred to 23.06.2015.			

Case No.:7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:23.06.2015
136	Decision : The Committee noted that deficiency raised by DHI vide ID No.3(70)/15-TSW (B)/168 dated 20.04.2015 in the firm's application has been received and decided to send it to the firm to furnish reply. Case is deferred to 23.06.2015.		

Case No.:7/3/80-ALC2/2015	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:23.06.2015
137	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.		

Case No.:32/3/80-ALC2/2015	Party Name: REYNOLD INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00032/AM16/	RLA File :05/24/040/00495/AM15/	Lic.No/Date:0510393055 02.02.2015	Defer Date:23.06.2015
138	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.		

Case No.:11/27/80-ALC2/2014	Party Name:HINDUSTAN EQUIPMENTS PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
HQ File :01/80/050/00636/AM15/	RLA File :56/24/040/00056/AM15/	Lic.No/Date:5610004531 03.02.2015	Defer Date:23.06.2015
139			

Decision: The Committee noted that firm's application has been sent To MSME on 23.03.2015 for examination and comments and decided to remind them to expedite comments. Case is deferred to 23.06.2015.

140	Case No.:14/27/80-ALC2/2014	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00639/AM15/	RLA File :52/24/040/00062/AM15/	Lic.No/Date:5210041417 03.02.2015	Defer Date:23.06.2015
Decision : The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 to furnish reply and decided to issue reminder to firm to expedite reply. Case is deferred to 23.06.2015.				

141	Case No.:55/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00680/AM15/	RLA File :05/23/040/00497/AM15/	Lic.No/Date:0510393088 04.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent To MSME on 25.03.2015 for examination and comments and decided to issue a reminder to them to expedite comments. Case is deferred to 23.06.2015.				

142	Case No.:53/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00678/AM15/	RLA File :05/23/040/00496/AM15/	Lic.No/Date:0510393098 05.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 to furnish reply and decided to issue await reply. Case is deferred to 23.06.2015.				

143	Case No.:15/3/80-ALC2/2015	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

144	Case No.: 39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date: 3110065257 05.02.2015	Defer Date:
Decision: The Committee noted that firm's application has been sent To DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

145	Case No.: 41/3/80-ALC2/2015	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00041/AM16/	RLA File :05/24/040/00523/AM15/	Lic.No/Date: 0510393093 05.02.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent To DIPP (Chemical Div.) on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

146	Case No.: 59/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00059/AM16/	RLA File :03/95/040/00902/AM15/	Lic.No/Date: 0310793629 05.02.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent To DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

147	Case No.: 60/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00060/AM16/	RLA File :03/95/040/00908/AM15/	Lic.No/Date: 0310793628 05.02.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent To DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

148	Case No.: 6/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00631/AM15/	RLA File :04/24/040/00274/AM15/	Lic.No/Date: 0410160127 10.02.2015	
Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3/72/2015-TSW (B) dated 16.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

149	Case No.: 18/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00643/AM15/	RLA File :07/24/040/00397/AM15/	Lic.No/Date:0710107595 11.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent To MSME on 23.03.2015 for examination and comments and decided to send a reminder to them to expedite comments. Case is deferred to 23.06.2015.			

150	Case No.: 49/3/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00049/AM16/	RLA File :03/94/040/01007/AM15/	Lic.No/Date:0310793794 11.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent To DEIT on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

151	Case No.: 62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent To DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

152	Case No.: 58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent To C&PC on 25.03.2015 for examination and comments and decided to send reminder to C&PC to expedite comments. Case is deferred to 23.06.2015.			

153	Case No.: 64/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00689/AM15/	RLA File :05/23/040/00513/AM15/	Lic.No/Date:0510393171 12.02.2015	
	Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3(104)/15-TSW (B)/204 dated 01.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

154	Case No.: 65/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00690/AM15/	RLA File :05/23/040/00511/AM15/	Lic.No/Date:0510393169 12.02.2015	Defer Date:23.06.2015
	Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to furnish Engineering Drawing of export products and also justify the utilization of inputs in the EP though the manufacturing process." The case is deferred to 23.06.2015.			

155	Case No.: 4/3/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00004/AM16/	RLA File :05/23/040/00512/AM15/	Lic.No/Date:0510393170 12.02.2015	Defer Date:
	Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to furnish Engineering Drawing of export products and also justify the utilization of inputs in the EP though the manufacturing process." The case is deferred to 23.06.2015.			

156	Case No.: 72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:23.06.2015
	Decision : The Committee noted that deficiency raised by DHI vide ID No.3(85)/15-TSW (B)/179 dated 20.04.2015 in the firm's application has been received and decided to send it to the firm to furnish reply. Case is deferred to 23.06.2015.			

157	Case No.: 53/3/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00053/AM16/	RLA File :03/94/040/01034/AM15/	Lic.No/Date:0310793873 13.02.2015	Defer Date:
	Decision: The Committee noted that firm's application has been sent To DIPP on 08.05.2015			

for examination and comments and decided to await comments.
Case is deferred to 23.06.2015.

158	Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:23.06.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments / clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 23.06.2015.				

159	Case No.:68/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00068/AM16/	RLA File :03/95/040/00973/AM15/	Lic.No/Date:0310793894 16.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

160	Case No.:47/3/80-ALC2/2015	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00047/AM16/	RLA File :07/24/040/00413/AM15/	Lic.No/Date:0710107644 18.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

161	Case No.: 58/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00058/AM16/	RLA File :03/95/040/00955/AM15/	Lic.No/Date:0310793938 18.02.2015	Defer Date:
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in firm's application as follows and decided to send it to the firm to furnish reply:- 1. At Sl. No. 3, 4, 5, 11 and 12 of SDF (export product wise). Case is deferred to 23.06.2015.			

162	Case No.: 15/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00640/AM15/	RLA File :04/24/040/00280/AM15/	Lic.No/Date:0410160172 19.02.2015	
	Decision: The committee decided to ratify the norms based upon the DHI ID Note No. 3/71/2015-TSW (B)/ dated 16.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

163	Case No.: 19/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00644/AM15/	RLA File :07/24/040/00400/AM15/	Lic.No/Date:0710107651 19.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that earlier firm's application was sent to DHI on 08.05.2015 for examination and comments. As this case pertains to DEIT, NC decided to send the application of the firm to DEIT for comments. Case is deferred to 23.06.2015.			

164	Case No.: 20/27/80-ALC2/2014	Party Name: GAD AEROSPACE PVT LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00645/AM15/	RLA File :07/24/040/00382/AM15/	Lic.No/Date:0710107661 19.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.			

165	Case No.: 32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710107668	Defer

:01/80/050/00657/AM15/	:07/24/040/00417/AM15/	19.02.2015	Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.			

166	Case No.: 52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

167	Case No.: 62/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00687/AM15/	RLA File :05/23/040/00522/AM15/	Lic.No/Date:0510393309 20.02.2015	Defer Date:23.06.2015
Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to furnish Engineering Drawing of export products and also justify the utilization of inputs in the EP though the manufacturing process." The case is deferred to 23.06.2015.				

168	Case No.: 16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 23.03.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.				

169	Case No.: 28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.				

170	Case No.:70/27/80-ALC2/2014	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00695/AM15/	RLA File :05/23/040/00506/AM15/	Lic.No/Date:0510393342 24.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 01.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

171	Case No.:57/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00057/AM16/	RLA File :03/95/040/00977/AM15/	Lic.No/Date:0310794107 24.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in firm's application as follows and decided to send it to the firm to furnish reply:- 1. At Sl. No. 3, 4, 5, 11 and 12 of SDF (export product wise). Case is deferred to 23.06.2015.			

172	Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.			

173	Case No.:67/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00692/AM15/	RLA File :05/23/040/00525/AM15/	Lic.No/Date:0510393350 25.02.2015	
	Decision: The committee decided to ratify the norms based upon the DHI UO Note No. 3(103)/15-TSW (B)/206 dated 01.05.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

174	Case No.:51/3/80-ALC2/2015	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
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HQ File :01/80/050/00051/AM16/	RLA File :03/94/040/01078/AM15/	Lic.No/Date:0310794139 25.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

175	Case No.:61/3/80-ALC2/2015	Party Name: MITSUBISHI HEAVY INDUSTRIES-VST DIESEL ENGINES PVT	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00061/AM16/	RLA File :07/24/040/00426/AM15/	Lic.No/Date:0710107700 25.02.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per GN-4 for Engineering Products. RA may take necessary action accordingly.				

176	Case No.:63/3/80-ALC2/2015	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00063/AM16/	RLA File :03/95/040/01005/AM15/	Lic.No/Date:0310794222 26.02.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

177	Case No.:31/27/80-ALC2/2014	Party Name: M.J.GROUP	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00656/AM15/	RLA File :10/24/040/00118/AM15/	Lic.No/Date:1010059039 02.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME UO Note No.30 (4)/15-ME dated 09.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

178	Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.				

179	Case No.: 69/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00694/AM15/	RLA File :05/23/040/00542/AM15/	Lic.No/Date: 0510393424 02.03.2015	Defer Date: 23.06.2015
Decision: The Committee noted that the DIPP deficiency letter dated 07.04.2015 has been sent to firm on 01.05.2015 and decided to send reminder to them to expedite reply. Case is deferred to 23.06.2015.				

180	Case No.: 8/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00008/AM16/	RLA File :05/23/040/00533/AM15/	Lic.No/Date: 0510393438 03.03.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

181	Case No.: 54/3/80-ALC2/2015	Party Name: ENESTEE ENGINEERING LTD.	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00054/AM16/	RLA File :50/24/040/00020/AM15/	Lic.No/Date: 5010002186 05.03.2015	Defer Date:
Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

182	Case No.: 31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date: 3110065309 09.03.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

183	Case No.: 5/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00005/AM16/	RLA File :04/24/040/00289/AM15/	Lic.No/Date: 0410160269 11.03.2015	Defer Date: 23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

184	Case No.:6/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00006/AM16/	RLA File :04/24/040/00288/AM15/	Lic.No/Date:0410160268 11.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

185	Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:
	Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments. EPCG clarification has also been sought from the firm on 08.05.2015. Case is deferred to 23.06.2015.			

186	Case No.:55/3/80-ALC2/2015	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that earlier firm's application has been sent to DIPP on 08.05.2015. As the case pertains to DHI, NC decided to send the application to DHI for examination and comments. Case is deferred to 23.06.2015.			

187	Case No.:1/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00626/AM15/	RLA File :61/24/040/00079/AM15/	Lic.No/Date:6110001277 12.03.2015	
	Decision: The committee decided to ratify the norms based upon the DHI UO Note No. 3/74/2015-TSW (B) dated 16.04.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

188	Case No.:2/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00627/AM15/	RLA File :61/24/040/00087/AM15/	Lic.No/Date:6110001280 12.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 for examination and comments and decided to send reminder to them to expedite comments. Case is deferred to 23.06.2015.			

189	Case No.: 50/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00050/AM16/	RLA File :17/24/040/00203/AM15/	Lic.No/Date:1710006066 12.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DOT on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

190	Case No.: 36/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT(INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00036/AM16/	RLA File :31/83/040/00256/AM15/	Lic.No/Date:3110065330 13.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

191	Case No.: 11/3/80-ALC2/2015	Party Name: HONDA CARS INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00011/AM16/	RLA File :05/23/040/00563/AM15/	Lic.No/Date:0510393587 16.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

192	Case No.: 12/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00012/AM16/	RLA File :05/23/040/00561/AM15/	Lic.No/Date:0510393586 16.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

193	Case No.: 69/3/80-ALC2/2015	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00069/AM16/	RLA File :34/24/040/00331/AM15/	Lic.No/Date:3410041051 16.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

194	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

195	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

196	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

197	Case No.:45/3/80-ALC2/2015	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00045/AM16/	RLA File :07/24/040/00459/AM15/	Lic.No/Date:0710107888 19.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

198	Case No.:26/3/80-ALC2/2015	Party Name: ELIN APPLIANCES PVT. LTD.	Meet No/Date:3/80- ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00026/AM16/	RLA File :05/23/040/00530/AM15/	Lic.No/Date:0510393673 20.03.2015	Defer Date:23.06.2015

Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments.

Case is deferred to 23.06.2015.

199	Case No.: 30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date: 0410160325 20.03.2015	Defer Date: 23.06.2015

Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments.
Case is deferred to 23.06.2015.

200	Case No.: 17/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00017/AM16/	RLA File :05/23/040/00579/AM15/	Lic.No/Date: 0510393722 24.03.2015	Defer Date: 23.06.2015

Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments.

Case is deferred to 23.06.2015.

201	Case No.: 18/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00018/AM16/	RLA File :05/23/040/00577/AM15/	Lic.No/Date: 0510393706 24.03.2015	Defer Date: 23.06.2015

Decision : The Committee noted that DIPP representative present in the meeting has raised deficiency in firm's application as follows and decided to send it to the firm to furnish reply:-

2. At Sl. No. 3, 4,5,11 and 14 of SDF (export product wise).

Case is deferred to 23.06.2015.

202	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date: 3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date: 0510393719 24.03.2015	Defer Date: 23.06.2015

Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to await comments.
Case is deferred to 23.06.2015.

203	Case No.:25/3/80-ALC2/2015	Party Name: HINDUSTAN EQUIPMENTS PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00025/AM16/	RLA File :56/24/040/00063/AM15/	Lic.No/Date:5610004563 24.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

204	Case No.:56/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00056/AM16/	RLA File :17/24/040/00214/AM15/	Lic.No/Date:1710006077 24.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DOT on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

205	Case No.:9/3/80-ALC2/2015	Party Name: BAXTER (INDIA) PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00009/AM16/	RLA File :05/23/040/00588/AM15/	Lic.No/Date:0510393735 25.03.2015	
	Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/53/2015-TSW/205 dated 12/05/2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 29045564 Grams as 1.02 Kgs./Kg. content in the export products. 2. Quantity of each import item from Sl. No. 2 to 7, 10, 11, 13 & 14 may be allowed as 896940 Nos. on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 8 may be allowed as 1.02 mtr./mtr. content in the export products as claimed by the firm. 4. Quantities of import items at Sl. No. 9 & 12 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm. RA may take necessary action accordingly.			

206	Case No.:10/3/80-ALC2/2015	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00010/AM16/	RLA File :05/23/040/00574/AM15/	Lic.No/Date:0510393725 25.03.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

207	Case No.:19/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00019/AM16/	RLA File :05/23/040/00572/AM15/	Lic.No/Date:0510393737 25.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

208	Case No.:22/3/80-ALC2/2015	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00022/AM16/	RLA File :31/82/040/00293/AM15/	Lic.No/Date:3110065352 25.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DEIT on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

209	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

210	Case No.:64/3/80-ALC2/2015	Party Name: MARZOLI TEXTILE MACHINERY MANUFACTURERS PVT.LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00064/AM16/	RLA File :07/24/040/00445/AM15/	Lic.No/Date:0710107916 25.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

211	Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments.				

Case is deferred to 23.06.2015.

212	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DHI on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

213	Case No.:27/3/80-ALC2/2015	Party Name: GLOBE HI-FABS LLP	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00027/AM16/	RLA File :05/23/040/00593/AM15/	Lic.No/Date:0510393766 27.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

214	Case No.:23/3/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00023/AM16/	RLA File :04/24/040/00329/AM15/	Lic.No/Date:0410160369 30.03.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per SION C-1647 of HBP Vol-II. Item 5 under GN-4 for Engineering products. RA may take necessary action accordingly.				

215	Case No.:33/3/80-ALC2/2015	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00033/AM16/	RLA File :31/82/040/00292/AM15/	Lic.No/Date:3110065370 31.03.2015	Defer Date:23.06.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.				

216	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:23.06.2015

Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments and decided to await comments.
Case is deferred to 23.06.2015.

217	Case No.: 28/3/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00028/AM16/	RLA File :05/23/040/00605/AM15/	Lic.No/Date:0510393821 01.04.2015	Defer Date:23.06.2015
	Decision : The Committee noted that DHI representative present in the meeting has raised the following deficiency in the firm's application and decided to send it to the firm to furnish reply:- "The description of Export product includes the imported items. Applicant to furnish Engineering Drawing of export products and also justify the utilization of inputs in the EP through the manufacturing process." The case is deferred to 23.06.2015.			

218	Case No.: 24/3/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00024/AM16/	RLA File :04/24/040/00324/AM15/	Lic.No/Date:0410160384 07.04.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

219	Case No.: 37/3/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Approved
	HQ File :01/80/050/00037/AM16/	RLA File :04/24/040/00322/AM15/	Lic.No/Date:0410160391 08.04.2015	
	Decision: The committee decided to ratify the norms based upon the recommendation of DHI representative present in the meeting as per SION C-1149 of HBP Vol-II. RA may take necessary action accordingly.			

220	Case No.: 34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:3/80-ALC2/2015 12.05.2015	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:23.06.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for examination and comments and decided to await comments. Case is deferred to 23.06.2015.			

S.No.73

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date 0310787646 dt.05.08.2014
Meeting No.03/16		RLA, No.03/95/039/00001/AM15	
Date: 12.05.2015		Request for ratification of norms	

Decision: The Committee noted that the firm vide it's letter dated 13.04.2015 has requested to grant time up to August, 2015 for furnishing reply. Therefore, NC decided to grant them time up to August, 2015 to furnish reply.

Case is deferred to 23.06.2015.

S.No.74

Case No. A - 05	M/s. ASSEAL India Pvt. Ltd., Pune	HQF.No.01/80/162/00322/AM15/DES.I	Lic. No. & date 3110065119 dt.02.12.2014
Meeting No.03/16		RLA, No. 31/82/039/00002/AM15	
Date: 12.05.2015		Request for fixation of norms for annual requirement.	

Decision: The Committee noted that earlier the request of the firm was sent to MSME for comments on 13.03.2015. However, MSME representative has stated that this case pertains to DHI. Accordingly, NC decided to send the request to DHI for examination and comments.

Case is deferred to 23.06.2015.

S.No.75

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date 0510188500 dt.08.08.2006
Meeting No.03/16		RLA, No.05/24/040/00346/AM07	
Date: 12.05.2015		Request for revision of norms	

Decision: The Committee noted that letter dated 27.01.2015 was issued to the firm requesting them to provide specific documentary evidence, which is reproduced as under:-

"The Committee noted that the firm has submitted a reply dated 15.10.2014 which was received on 29.12.2014. The Committee further noted that the firm has enclosed a copy documentary evidence issued by Ferro Gilan Complex Co. dated 17.03.2007. It was noticed that this very document was earlier submitted by the firm in support of the Advance Authorization No.0510196934 dated 28.12.2006, on the basis of which the norms were ratified in the Norms Committee Meeting held on 13.05.2014. It was also noticed that this very document does not indicate that the firm has supplied two nitrogen plants. As such the same cannot be made applicable to the Advance Authorization under consideration. The committee decided to request the firm to submit documentary evidence in support of their claim for this Advance Authorization."

The Committee further noted that in response to the DGFT letter dated 27.01.2015, the firm has submitted reply vide letter dated 09.02.2015. It was observed from this reply that the firm

has enclosed copies of the shipping bills stating that 2 plants were sent to Ferrogilan against AA Nos. 0510188500 and 0510196934.

It was also noticed that the firm had earlier submitted a photocopy of document/certificate dated 17.03.2007 issued by M/s Ferro Gilan Complex Co, verifying that the PSA N₂ Gas Generator, the capacity of 250Nm³/hr. with 99.9995% Dx model has been working satisfactorily. This document/certificate was submitted to the DGFT in context with amendment in the description of export product under Advance Authorization No.0510196934 dated 28.12.2006. Accordingly, necessary amendment was done by the Norms Committee I in its meeting dated 13.05.2014.

The Committee further noticed that in context with AA No.0510188500 dated 08.08.2006, the firm has again submitted the same Document/Certificate dated 17.03.2007 which was earlier submitted in context with AA No.0510196934 dated 28.12.2006. As such, the committee decided to request the firm to submit the Document/Certificate issued by M/s Ferro Gilan Complex Co which is applicable to AA No.0510196934 dated 28.12.2006.

Case is deferred to 23.06.2015.

S.No.76

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.07/24/040/00503/AM13	0710094700
Date: 12.05.2015		Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 23.06.2015.

S.No.77

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.07/24/040/00393/AM10	0710070031
Date: 12.05.2015		Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 23.06.2015

S.No.78

Case No. A/R-41	M/s. Autotech Industries	HQF.No.01/80/050/00068/AM12/DE S.I	Lic. No. & date
Meeting No.03/16	(India) Pvt. Ltd.,	RLA, No.04/24/040/00001/AM12	0410123667
Date: 12.05.2015	Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that MSME has raised deficiency in the firm's request vide E-mail dated 12.05.2015 and decided to send it to the firm to furnish reply at the earliest.
Case is deferred to 23.06.2015.

S.No.79

Case No. A/R-47	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00100/AM15/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.07/24/040/00399/AM12	0710085276
Date: 12.05.2015		Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 23.06.2015.

S.No.80

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.07/24/040/00187/AM09	0710059077
Date: 12.05.2015		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that representative from the MSME, present in the meeting (Shri Kanwalinder S. Sodhi), has informed that it has been decided by them to forward the cases pertaining to M/s Pranita Engg. Ltd. to the Bangalore office of the MSME requesting them to look into the cases of this unit for the purpose of fixation of wastage norms. The committee requested MSME representative (Shri Sodhi) to kindly follow up these cases with their Bangalore office for expeditious comments in these cases so that the norms can be finalized at the earliest.

Case is deferred to 23.06.2015.

S.No.81

Case No. A/R-89	M/s. Motherson Sumi System Ltd.,	HQF.No.01/80/050/00541/AM14/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/24/040/00407/AM14	0510377258

Date: 12.05.2015		Request for revision/amendment of norms.	dt.27.01.2014
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Decision: The Committee decided to reject the case as the firm has not replied to the C&PC deficiency letter issued to them on 29.10.2014, DGFT reminder dated 03.11.2014 and 27.01.2015 and final reminder dated 04.03.2015 with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.82

Case No. A/R-125	M/s. Boysen India Ltd., Noida	HQF.No.01/80/050/00278/AM12/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/23/040/00186/AM12	05100299447
Date: 12.05.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request dated 09.06.2015 has been sent to MSME for comments on 22.12.2014 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.83

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00500/AM13/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.61/24/040/00050/AM13	6110000908
Date: 12.05.2015		Request for revision of norms.	dt.09.01.2013

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to DHI for comments on 22.12.2014 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.84

Case No. A/R-130	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00576/AM14/DE S.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/23/040/00476/AM14	0510379678
Date: 12.05.2015		Request for increased quantity of import item No. 1 of norms.	dt.18.02.2014

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 27.01.2015 and e-mail dated 03.02.2015 followed by reminder on 01.05.2015 and by E-mail on 11.05.2015. Therefore, NC decided to issue a reminder to firm to expedite reply.

Case is deferred to 23.06.2015.

S.No.85

Case No. A/R-131	M/s. Boom Systems Pvt. Ltd., Faridabad	HQF.No.01/85/050/00097/AM12/DE	Lic. No. & date
Meeting No.03/16		RLA, No.05/23/040/00156/AM12	0510297632
Date: 12.05.2015		Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that firm's request dated 20.04.2015 has been sent to DHI for comments on 01.05.2015 and decided to await comments.
Case is deferred to 23.06.2015.

S.No.86

Case No. A/R-147	M/s. Borg Warner Emissions Systems Indai Pvt. Ltd., New Delhi	HQF.No.01/80/050/00111/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/23/040/00541/AM124	0510383080
Date: 12.05.2015		Request for fixation of norms.	dt.28.03.2014

Decision: The Committee noted that firm's request dated 13.01.2015 has been sent to DHI for comments on 02.02.2015 and decided to await comments.
Case is deferred to 23.06.2015.

S.No.87

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 12.05.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.88

Case No. A/R-151	M/s. Kamal Rubplast Industries Pvt. Ltd.,	HQF.No.01/80/050/00262/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/23/040/00119/AM15	0510389203
Date: 12.05.2015		Request for revision of norms.	dt.30.06.2014

Decision: The committee decided to modify the norms based upon the DIPP (Chemical) ID No.7/246/2014-TSW/106 dated 06/04/2015 (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

S.No.89

Case No. A/R-155	M/s. Poly Medicure	HQF.No.01/80/050/00229/AM15/DES.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/24/040/00109/AM15	0510388265

Date: 12.05.2015	Ltd.,	Request for revision of norms.	dt.05.06.2014
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Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.90

Case No. A/R-156	M/s. LMT	HQF.No.01/80/162/00262/AM15/DES.I	Lic. No. & date
Meeting No.03/16	(India) Pvt.	RLA, No.31/83/039/00001/M15	3110063414
Date: 12.05.2015	Ltd.,	Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to them on 20.03.2015 followed by reminder on 01.05.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.91

Case No. A/R-157	M/s. Y-Tec	HQF.No.01/80/050/00239/AM15/DES.I	Lic. No. & date
Meeting No.03/16	India Ltd.,	RLA, No.05/25/040/00069/AM15	0510388240
Date: 12.05.2015	Gurgaon	Request for revision/amendment of norms.	dt.04.06.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.92

Case No. A/R-158	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00129/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.05/24/040/00481/AM15	0510382360
Date: 12.05.2015		Request for revision/amendment of norms.	dt.21.03.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.93

Case No. A/R-162	Reference received from	HQF.No.01/80/050/00734/AM11/DES.I	Lic. No. & date
Meeting No.03/16	RA, Kanpur	RLA, No.06/24/040/00042/AM11	0610019975
Date: 12.05.2015	of M/s. Anand Exports, Agra	Request for redemption in respect of subject authorization.	dt.06.12.2010

Decision: The Committee noted that RA Kanpur's reference dated 12.02.2015 has been sent to DHI for comments on 13.03.2015. Additional information submitted by the firm has also been forwarded to DHI on 21.04.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.94

Case No. A/R-163	M/s. Bharat Heavy	HQF.No.01/80/050/00167/AM14/D ES.I	Lic. No. & date
Meeting No.03/16	Electricals LTd.,	RLA, No.04/24/040/00047/AM14	0410148045
Date: 12.05.2015	Tiruchirapalli	Request for amendment of norms.	dt.17.07.2013

Decision: The Committee noted that DHI has agreed to the firm's request dated 14.01.2015 for amendment of norms on repeat basis with AA No.0410159250 dated 18.08.2014.

RA may take necessary action accordingly.

S.No.95

Case No. A/R-165	M/s. ISGEC Heavy	HQF.No.01/80/050/00262/AM14/D ES.I	Lic. No. & date
Meeting No.03/16	Engineering	RLA, No.05/23/040/00234/AM14	0510364501
Date: 12.05.2015	Ltd., Yamunanagar	Request for correction of export product of norms.	dt.04.09.2013

Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 01.05.2015 and by E-mail on 11.05.2015 to furnish reply at the earliest.

Case is deferred to 12.05.2015.

S.No.96

Case No. A/R-34	M/s. Doowon Electronics	HQF.No.01/80/050/00264/AM15/DES.I	Lic. No. & date
Meeting No.03/16	India Pvt. Ltd.,	RLA, No.04/24/040/00093/AM15	0410159015
Date: 12.05.2015	Kanchipuram District(TN)	Request for revision of norms	dt.18.07.2014

Decision: The Committee noted that firm's request dated 13.03.2015 has been sent to DHI for comments on 01.05.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.97

Case No. A/R-35	M/s. Godrej & Boyce Mfg.	HQF.No.01/80/050/00173/AM15/DES.I	Lic. No. & date
Meeting No.03/16		RLA, No.03/94/040/00069/AM15	0310780161

Date: 12.05.2015	Co. Ltd., Mumbai	Request for change of Net Weight in ratification of norms for export item at Sl. Nos. 1,2,3,4 & 5 and import items at Sl. No. 1 to 12 of norms	dt.30.04.2014
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Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/53/2015-TSW/35-A/R dated 12/05/2015 as under:-

1. Net Empty weights of each export products at Sl. No. 1 to 5 may be specified as 24.25 MT, 83.62 MT, 9.251 MT, and 11.145 MT & 75.159 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 116 Nos. on net to net basis. Duty free weight of this item may be allowed 12652 Kgs. inclusive of 3 % wastage as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed 125 Kgs. inclusive of 3 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as 96 Kgs. inclusive of 3 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 6 Kgs. inclusive of 3 % wastage as claimed by the firm.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 to 9.
7. Quantity of import item at Sl. No. 5 may be allowed as 693.8 Kgs.(35.21 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 96 Kgs. (3.634 Meters) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 22707 Kgs. Inclusive of 3 % wastage as claimed by the firm.
10. Quantities of import item at Sl. No. 8 & 9 may be allowed as 96748 Kgs. & 64853 Kgs. respectively inclusive of 5 % wastage.
11. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as 2769 Kgs. each.
12. Quantity of import item at Sl. No. 13 may be allowed as 502 Kgs.

The quantities of import items at Sl. No. 7 & 8 in Advance Authorization are 510 Kgs. & 86 Kgs. Respectively. RA may amend quantities of these items suitably.

RA may take necessary action accordingly.

S.No.98

Case No. A/R-36	M/s.Larsen & Toubro Ltd.,	HQF.No.01/80/050/00617/AM08/DES.I	Lic. No. & date
Meeting No.03/16		RLA, No.03/95/039/00003/AM08	0310437081
Date: 12.05.2015		Request for revision /amendment of norms	dt.23.07.2007

Decision: The Committee noted that firm's request dated 07.01.2015 & 14.04.2015 has been sent to DHI for comments on 01.05.2015 and decided to await comments.
Case is deferred to 23.06.2015.

S.No.99

Case No. A/R-37	M/s. Shirodkar Preci-Comp Pvt. Ltd., Pune	HQF.No.01/80/050/00230/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.31/83/040/00005/AM14	3110064412
Date: 12.05.2015		Request for revision of norms	dt.17.06.2014

Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/53/2015-TSW/37-A/R dated 12/05/2015 as under:-

"Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057929 dated 15.04.2013:

1. Quantity of import item at Sl. No. 1 may be allowed as 128.5 Kgs., as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 52.1 Kgs., as 4.34 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 32.4 Kgs., as 3.6 Kgs./Kg. content in export item after taking 10 % recovery from scrap."

RA may take necessary action accordingly.

S.No.100

Case No. A/R-38	M/s. Technoweb Textile Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.03/16		RLA, No.03/95/040/01060/AM13	0310730202
Date: 12.05.2015		Request for revision of norms	dt.03.04.2013

Decision: The Committee noted that firm's request dated 05.03.2015 has been sent to C&PC for comments on 06.05.2015 and decided to await comments.

Case is deferred to 23.06.2015.

S.No.101

Case No. A/R-39	M/s. Shirodkar Preci-Comp Pvt. Ltd., Pune	HQF.No.01/80/050/00144/AM15/DES.I	Lic. No. & date
Meeting No.03/16		RLA, No.31/83/040/00029/AM15	3110063933
Date: 12.05.2015		Request for revision of norms	dt.08.05.2014

Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/53/2015-TSW/39-A/R dated 12/05/2015 as under:-

“Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015:

1. Quantity of import item at Sl. No. 1 may be allowed as 1697.5 Kgs., as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 549.9 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 442 Kgs., as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap.”

RA may take necessary action accordingly.

S.No.102

Case No. A/R-40	M/s. Shirodkar Preci-Comp Pvt. Ltd., Pune	HQF.No.01/80/050/00141/AM15/D ES.I	Lic. No. & date
Meeting No.03/16		RLA, No.31/83/040/00002/AM14	3110057929
Date: 12.05.2015		Request for revision of norms	dt.15.04.2014

Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/53/2015-TSW/40-A/R dated 12/05/2015 as under:-

“Norms may be modified as under after taking a recovery of 10 % from scrap in line with their other cases:

1. Quantity of import item at Sl. No. 1 may be allowed as 104.1 Kgs., as 4.34 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 3 may be allowed as 257 Kgs., as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 62.8 Kgs., as 3.6 Kgs./Kg. content in export item after taking 10 % recovery from scrap.”

RA may take necessary action accordingly.

S.No.103

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I
Meeting No.03/16	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN
Date: 12.05.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.

Decision: The Committee noted that firm's request dated 04.12.2014 has been sent to MSME for comments on 11.02.2015 and decided to await comments.

Case is deferred to 23.06.2015.

12
12/05/2015 (62)

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(16)/2014-ME

Subject: AA no 0510377960 dated 31.01.2014 for M/s Boysen India Ltd.

The norms may be fixed as follows:-

- The weight of export product for 1,10,000 nos may be mentioned as 52800 kgs.
- Import may be allowed for 57,349 kg inclusive of 8.6% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)

(Signature)
8/4/15
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(16)/14-ME dated 08.04.15

Shri Meena
Han
8/4/15

M
27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

63

Geno. 15
12/5/2015

WC

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for
ratification of norms of AA no- 1710005701 dtd 18-02-14

DES-I, DGFT may kindly refer to the above mentioned Advance
Authorisation of M/S Putzmeister concrete machines . Based on
the firm's reply of 04-04-15, this Office recommends the
following.

Export

Concrete Pumps-10 Numbers.

Import

There are 64 items. This Office recommends import of all items
under GN-4 with accountability.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
24-04-15

FTDO ,DGFT, (NC-I, DES- I)
Deptt. of HI, UO No 3(42)/15-TSW(B) ~~167~~ dated

130/2015
17/5/15

Shri BS
Ham
11/5/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Clyde Bergmann India for
ratification of norms of licence no 510384544 DT 27-04-14

DES-I, DGFT may kindly refer to above mentioned
licence of M/S Clyde Bergmann India. The firm has replied
vide their letter of dated 13-03-15. This Office recommends
the following.

- EP-1- Inputs 1to 14- as per GN-4 with accountability clause.
15 to 18- relevant Tube as per C-1647.
EP-2- Inputs 19to 32- as per GN-4 with accountability clause.
33 to 35- relevant Tube as per C-1647.
EP-1- Inputs 36to 49- as per GN-4 with accountability clause.
50 to 52- relevant Tube as per C-1647.
EP 4,5 ,6- inputs - under GN-4 with accountability clause
Spares- As per spares policy.

The above issues with approval of IA(KKT)

B.C.Nayak
Development Officer
07-04-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3/106/2014/TSW(B)dated

152

10/04/15

Shri Meena
H. 2m
13/4/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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43/2015
13/4/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(25)/15-ME

Subject: AA no 0710103998 dated 09.05.14 in respect of M/s Future Tech Engineering Pvt. Ltd.

The norms may be fixed as follows:-

SL #	Part Name	Description of the Components to Be Exports	Import weight in kg	%age
1	1B1366-1	RAIL-GRIPPER	73.50	134.38
2	1B1366-2	RAIL-GRIPPER	76.17	132.44
3	1B1368-1	STRUT-MAIN	66.00	183.02
4	1B1368-2	STRUT-MAIN	53.97	185.57
5	1B3006-1	FITTING-GAS SPRING	3.90	30.15
6	1C1366-1	BEAM-FRONT	63.03	105.03
7	1C1390-3	LEVER-TRACK LOCK	136.77	217.78
8	1C1531-1	LINK-METERING	4.94	37.20
9	1C2126-1	BLOCK-BRACE	8.91	29.57
10	1C3058-1	MOUNT-GAS SPRING	87.40	175.87
11	1C3058-3	MOUNT-GAS SPRING	90.38	175.87
12	1C3079-1	MOUNT-LOCK	3.45	68.40
13	1C5059-1	PIVOT-BLOCK	11.02	4.35
14	1C5062-1	SPACER-STOP	3.80	32.00
15	1C5088-1	POST-HEADREST	34.24	78.32
16	1D1018-1	GUIDE-TRACK PIN	20.40	175.63
17	1D2033-1	BELLCRANK-PITCH	11.04	300
18	1C3126-3	MOUNTING-BUMPER	10.39	92.46
19	1C5079-1	SUPPORT-OXYGEN BRACKET	23.57	113.27
20	1C2073-1	RACK-RATCHET	26.46	188
21	1A6029-5	SHAFT-ARMREST	70.40	257.19
22	1C5034-3	GEAR-OUTER HARMONIC DRIVE	23.92	249.69

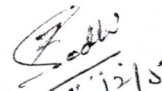
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

66

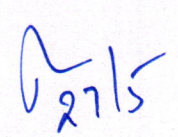
SL #	Part Name	Description of the Components to Be Exports	Import weight in kg	%age
23	1C5033-3	GEAR-INNER HARMONIC DRIVE	20.81	267.05
24	1D2029-1	GEAR-INNER HARMONIC DRIVE	88.22	135.64
25	1D2030-1	GEAR-OUTER HARMONIC DRIVE	127.30	268.98
26	1C1360-1	BEAM-REAR GRIPPER	14.14	21.24

The above quantities have been recommended after affecting 15% recovery for scrap from aluminium and 5% recovery for scrap from Steel.

This issue with the approval of Director (ME) for taking a view by NC.


 (KSSodhi)
 AD (ME)

Sh Haradhan Das, FTDO, DGFT Udhvog Bhawan New Delhi
 O/o the DC(MSME) UO Note no 30(25)/15-ME dated 12.05.15


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

DIL

Sp. No. 31

Department of Industrial Policy & Promotion
(TSW)

67

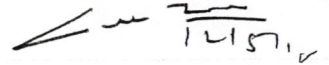
dt 12/5/15

NC Meeting dated 12/05/2015 - Case No. 63/27/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510386184 dated 09.05.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import item at Sl. No. 5 in Nos. also in addition to its weight.
3. Quantity of import item at Sl. No. 6 in meters. also in addition to its weight.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/31 dated 12/05/2015

M-27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL

Sl. No. 32
CH 12-545

Department of Industrial Policy & Promotion
(TSW)

68

NC Meeting dated 12/05/2015 - Case No. 3/3/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510386183 dated 09.05.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.
2. Quantities of import item at Sl. No. 5 in Nos. also in addition to its weight.
3. Quantity of import item at Sl. No. 6 in meters. also in addition to its weight.

Norms committee may take a view

12/5/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/32 dated 12/05/2015

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W & 69
Sp. no. 34
dt 12/5/15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015- Case No. 17/12/80 (M/s Sondex Heat Exchangers India Pvt. Limited) (Advance Authorization No. 3410040262 dated 17.06.2014)

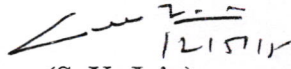
Advance Authorisation may be ratified as under:

1. Following may be suffixed with the description of export item:

Model No.	Quantity (Nos.)	Net Weight (Kgs.)
S4	2056	491.3
S8	2130	841.2
S7	6052	2505.5
S14	12579	8729.5
S19	4534	4289.5
Total		16857 Kgs.

2. Words "Thickness 0.5 mm" may be suffixed with the description of import item and its quantity may be allowed as 18102 Kgs. as 1.074 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/34 dated 12/05/2015

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

70

SW. 36
21.3.2015
27-12.05.2015

No. 46011/35/2011-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 17th April, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. BIO-Tech Vision Care Pvt. Ltd. for issue of advance licence (Licence No. 0810132592 dated 04.07.2014) for export of Sterile PVA Spears - reg

The undersigned is directed to refer to DGFT communication No. 01/80/050/259/AM-15/DES-1/748 dated 25.08.2014 forwarding an application for issue of advance licence from M/s. BIO-Tech Vision Care Pvt. Ltd. for issue of advance licence (Licence No. 0810132592 dated 04.07.2014) for export of Sterile PVA Spears. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licene application:-

Name of Export Item(s)	Qty	Name of import Item(s)	Qty.
Sterile PVA Spears	One No.	Relevant PVA Point (Weight Piece 0.12 Gm +/- 2%)	One No. (Net +/- 1% wastage)
		Relevant Aluminium Pouch for PVA Spear	One No. (Net +/- 1% wastage)

This has approval of the competent authority.

11/7/2015
27/4/2015


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

✓ Ms. Priya Ranjan,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613
Email : Priya.ranjan@nic.in

Shri Saini
HAm
27/4/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(11)

No. 46011/35/2011-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S No. 38
21.3.2015
21.05.2015

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 17th April, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. BIO-Tech Vision Care Pvt. Ltd. for issue of advance licence (Licence No. 0810132647 dated 09.07.2014) for export of Sterile PVA Spears - reg

The undersigned is directed to refer to DGFT communication No. 01/80/050/279/AM-15/DES-1/730 dated 25.08.2014 forwarding an application for issue of advance licence from M/s. BIO-Tech Vision Care Pvt. Ltd. for issue of advance licence (Licence No. 0810132647 dated 09.07.2014) for export of Sterile PVA Spears. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licene application:-

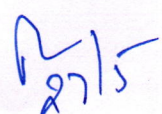
Name of Export Item(s)	Qty	Name of import Item(s)	Qty.
Sterile PVA Spears	One No.	Relevant PVA Eye Spear	One No. (Net +/- 1% wastage)
		Relevant Aluminium Pouch for PVA Spear	One No. (Net +/- 1% wastage)

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Ms. Priya Ranjan,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613
Email : Priya.ranjan@nic.in

Shri Saini
27/4/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

72

SN. 39

31-3-15

12-5-15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No. 17(26)/2014-IPHW

दिनांक

Date.....
17.3.2015

M/s. Doowon Electronics India Pvt. Ltd.
Plot No. B20, Sipcot Industrial Park
Oragadam, Sriperumbudur Taluk,
Kanchipuram District/ Tamil Nadu-602105

Sub:- Application for ratification of norms of Advance Licence No. 0410158979 dated 15.7.2014 for export of "MOS F.E.T".

Please refer to your letter dated 17.12.2014 received from the O/o the DGFT forwarding the information on the subject mentioned above.

2. In this regard, it is stated that you have not provided the information on the wastage claimed in the manufacturing process for items at Sl. No. 8 and Sl. No. 9. You are requested to provide the same to enable further processing of the proposal.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D. No. 01/80/050/00254/AM15/DES-1/886 dated 17.9.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PC-3
May be sent to NC-I.
FTDO, NC-I.
09/04/15



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

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NEW DELHI-110003

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

SAO-40

31.3.15

12/5/15

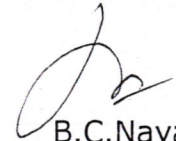
Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110064601 dt 24-07-14.

Ref: DGFT ID Note No. 01/80/50/308/AM15/DES-I/2018 Dated 25-03-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. I am directed to state that the firm may be asked to submit the following information to examine their request.

The firm may be asked to submit following information.

1. The reason for such change in quantity of import.
2. Though the length of import has changed drastically, there is no change in weight. The firm has to justify the same with documentary evidence.



B.C. Nayak
Development Officer
06-04-15

10/04/15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B) 156 dated

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

74

Sl. no. 43
dt 31-3-15
dt 12-5-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(2)/15-ME

Subject: AA no 0510390107 dated 05.08.14 in respect of M/s Dayco Power Transmission Pvt. Ltd.

The norms may be fixed as follows:-

- Import of items from Sno 1 to 12 and 14 to 36 and 39 to 46 may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 13, 37 and 38, being consumables, may be allowed @ upto 5% of FOB value.

This issues with the approval of Director (ME) for taking view by NC.

7/4/2015
9/4/2015

Sodhi
6/4/15
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(2)15-ME dated 06.04.15

Shri Meena
Hagan
9/4/15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(15)
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S No 60
21/7/15
21/12/15

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065070 dt 17-11-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. The firm has replied vide their letter of dated 06-04-15. Based on the information submitted this Office recommends the following.

Export

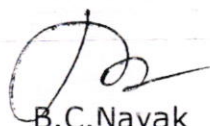
1 number of coal fired boiler for 1X30 MW CPP, 65 TPH, 110 kg/cm square . The firm has given the calculation of raw materials indicating specific use in the manufacture of end product.

Import

Taking clue from C-1742, we may recommend the following

Item no	Item	Recommendation
1 to 5	Relevant Steel pipes/tubes	As per S No 21 of C-1742
6	Relevant Steel plate	As per S No 19 of C-1742
7 to 12	Components	Under GN-4 with accountability clause. These items does not specifically appear in SION C_1742.
13	Forged items	Break up given in their reply of dated 06-04-15 be incorporated & allowed under GN-4 with accountability

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
24-04-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(44)/15-TSW(B) 189 dated

Shri Saini
11/5/15

M 27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

12/5/2015
5/5/2015

76

S.No. 64
313-152
20-12-5152

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(8)/15-ME

Subject: AA no 0910061325 dated 28.11.14 for M/s Gandikota Thermo controls P Ltd

The norms may be fixed as follows:-

- Relevant items of import as mentioned at srl no 3 to 5, 7 to 25, 28 to 30, 32 to 51, 54 to 56, 58 to 72, 75 to 77 and 79 to 93 may be recommended on Net to Net basis with accountability clause.
- Item at srl no 1, 2, 6, 26, 27, 31, 52, 53, 73 and 74 may be recommended on 1Kg/Kg content in export product, without any wastage.
- Item at srl no 57 and 78 may be recommended as applied with NIL wastage.

This issues with the approval of Director (ME), for taking a view by NC.

Sodhi
16/4/15

(KS Sodhi)
Asst Dir (ME)

Shri P. Sahoo: FTDO, DGFT Udhog Bhawan
Oo the DC(MSME) UO note no 30(8)/15-ME dated 16.04.15

123/2015
528/2015

Shri Meena
11/5/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

31-3-15

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dt/2-5-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065126 dt 05-12-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. The firm has replied vide their letter of dated 06-04-15. Based on the information submitted this Office recommends the following.

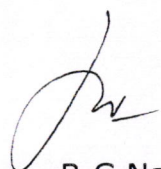
Export

Coal fired atmospheric fluidized bed boiler- 3 numbers.

Import

Item no	Item	Recommendation
1 to 5	Relevant Steel pipes/tubes	As per S No 21 of C-1742
6	Relevant Steel plate	As per S No 19 of C-1742
7 to 12	Components	Under GN-4 with accountability clause.
13	Forged items	Break up given in their reply of dated 06-04-15 be incorporated & allowed under GN-4 with accountability

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
01-05-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(47)/15-TSW(B)

dated

203

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

S.No. 67
dt 12-5-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section (18)

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065125 dt 05-12-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. The firm has replied vide their letter of dated 06-04-15. Based on the information submitted this Office recommends the following.

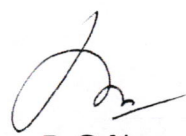
Export

Coal fired atmospheric fluidized bed boiler- 3 numbers. (List at F/A).

Import

Item no	Item	Recommendation
1 to 5	Relevant Steel pipes/tubes	As per S No 21 of C-1742
6	Relevant Steel plate	As per S No 19 of C-1742
7 to 12	Components	Under GN-4 with accountability clause.
13	Forged items	Break up given in their reply of dated 06-04-15 be incorporated & allowed under GN-4 with accountability

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
01-05-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(46)/15-TSW(B)

dated

(202)

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W.C.
(79)

Sl. No. 68
4/12-5-15

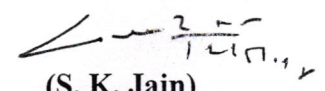
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015 - Case No. 23/24/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510392350 dated 10.12.2014)

Advance Authorisation may be ratified as under:

1. Net fabricated weight of export item may be specified as 83.9 MT.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 3838 Kgs. inclusive of 4.17 % wastage .
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 4 Nos. (214 Kgs.) & 2 Nos.(106 Kgs.) on net to net basis.
5. Quantities of import items at Sl. No. 5 & 7 to 12 may be allowed as applied for i.e. 30 Kgs., 1000 Kgs., 1000 Kgs., 200 Kgs., 400 Kgs., 5800 Kgs. & 4000 Kgs. respectively.
6. Quantity of import item at Sl. No. 6 may be allowed as 468 Kgs.

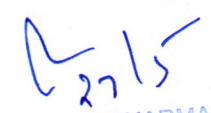
Norms Committee may take a view.


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/68 dated 12/05/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 288nd

80

Sl. No. 105
H-31-315X

12-515

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910061508 dtd 08-01-15.

09/02/1508

DES-I, DGFT may kindly refer to the above mentioned licenses
of M/S Azad Engineering Ltd, Hyderabad. The firm may be asked to
submit following information.

Sl no 4,5 & 11 of SDL. The calculation of the requirement
should be supported by the dimensional engineering drawing
with relevant dimensions highlighted.

The above issues with the approval of IA(KKT).

B.C. Nayak
Development Officer
20-04-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(91)/15-TSW(B) 182 dated

Shri Meena / Shri Saini
HAs
22/4/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(81)

S.No. 108

2431.3.15

21.12.5.14

w/c

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax babcock for
ratification of norms of AA no -3110065197 dt 09-01-15

DES-I, DGFT may kindly refer to the above mentioned
licence of M/S Thermax babcock. The firm's request has
been examined. This Office recommends import under
SION C-1742.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
20-04-15

(163)

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(87)/15-TSW(B)

82/2015
22/4/2015

Shri Sami
H/2 on
22/4/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

DES-I Meeting 31/3/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
41	Botil Oil	510389059	As per sub committee report
51	Putzmeister	1710005879	Net to net GN-4 with accountability
70	Thermax	3110064996	Item 1 to 4 as per C-1742 Item 5 to 7 -net to net GN-4 with accountability
77	Thermax	3110065035	Item 1 to 4 as per C-1742 Item 5 to 7 -net to net GN-4 with accountability
137	Botil Oil	510392814	As per subcommittee report
142	Faiveley transport	410160040	GN-4
150	Alstom	310793229	Repeat of 310623219dt 24.3.2011 as requested by applicant except Item 5 which is as per C-1647
173	Botil Oil	510393197	As per sub committee report

NC-I may take a view.

K.K.Tiwari

Dy DGFT

NC-I

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

83

Sl. No. 120
dt 12-5-15

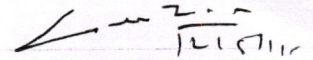
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/05/2015- Case No. 27/27/80 (M/s Tranter India Pvt. Limited)
(Advance Authorization No. 3110065210 dated 16.01.2015)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5, 11 & 12 of Standard Deficiency Format.
2. Size & weight of blank sheet required for manufacture of one Heat Exchanger plate supported by its size, and number of Heat Exchanger plates required in the export item

Norms committee may take a view

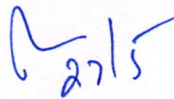


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/120 dated 12/05/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC
84
Sp. No. 121
dt 12-5-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015 - Case No. 33/27/80 (M/s MIL Controls Pvt. Ltd.) (Advance Authorization No. 1010058978 dated 16.01.2015)

Advance Authorization may be ratified as per GN-4 for Engineering products

Norms committee may take a view

12/5/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/ 121 dated 12/05/2015

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W.C. 85
S.No. 129
4/2-5-15

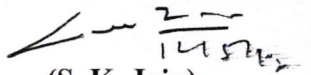
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015 - Case No. 40/3/80 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110065224 dated 23.01.2015)

Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015 :

1. Quantity of import item at Sl. No. 1 may be allowed as 1697.5 Kgs., as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 549.9 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 442 Kgs., as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/129 dated 12/05/2015

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

wc 86
S.No. 131
#12-5-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065226 dt 27-01-15.

Ref: DGFT ID Note No. 01/80/50/647/AM15/DES-I/2027 Dated 26-03-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information submitted this Office recommends the following.

Export

125 TPH bagasse fired boiler- 1 numbers. The total Export weight 398.8 MT & the same may be incorporated in the license. The firm has given the calculation indicating specific use in the manufacture of end product.

Import

Item no	Item	Recommendation
1 to 4	Relevant Steel pipes/tubes	As per S No 21 of C-1742
5 to 7	Components	Under GN-4 with accountability clause.


B.C.Nayak
Development Officer
15-04-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(88)/15-TSW(B)

dated

207

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(87)

SNO. 136
of 31.3.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Bangalore valves for ratification of norms of AA no -0710107542 DT 02-02-15

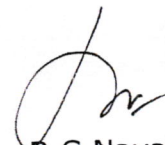
Ref: DGFT ID Note No. 01/80/50/632/AM15/DES-I/1945 Dated 23-03-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Bangalore valves. The firm may be asked to submit following information.

The firm may be asked to submit following information.

1. Sl. No. 1,4 & 11 of SDL.
2. Weight of import item.
3. The firm has submitted some drawing. But the same has not been co-related with the any calculation.
4. Details of previous AA for the similar export product.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
20-04-15

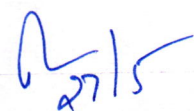
92/2015
22/4/2015

(168)

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(70)/15-TSW(B)

Shri Mera / Sh. Saini

H 4m
22/4/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W/C

File.No.3/72/2015 TSW(B)
Government of India
Department of Heavy Industries

SW.148
21.3.15 X
24.12.15-2015

Udyog Bhawan, New Delhi
Dated 16/4/2015

Subject: Ratification of AA No 0410160127 of M/s BHEL Ranipet

Export Product: Boiler Auxiliaries (ESP, Air pre heater, Fans, Gates and Dampers) for North Karanpura Super Thermal Power Project 3 X 660 MW (Wt: 44018 MT) (SI no 36)

Inputs

Sl No	Item (specification)	Total Quantity in MT including (%wastage)
1	CS Plates (IS 2062) CS Coil (IS 513DD)	1611 (3%) 537 (3%)
2	AS Plates (CORTEN-A, ASTM A588)	654(3%)
3	Cold drawn Coiled Haste Alloy sheet (ASTM B-575)	9.27 (2%)
4	SS Wire (2RK66)	120 (2%)

There are total 13 items, remaining items are on net to net basis with nil wastage & accountability clause except Item no 6,7,9 Hydraulic adjustment device, being a tool not covered under import policy which may be deleted.

This issues with the approval of JS(RKS)

166

K.K Tiwari
Industrial Advisor

22/4/2015

Dy. DGFT
DES- I, DGFT

Shri Saini
H2as
22/4/15

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BHARAT HEAVY ELECTRICALS LIMITED
Boiler Auxiliaries Plant
Ranipet - 632 406
Phone : 04172 - 284654 Fax : 04172 - 241131
e-mail: ssankar@bhelrpt.co.in



PUR / FE / Ratification/ North Karanpura
Dt. 08.04.2015

The Director General of Foreign Trade
DES-I Section, Room No.404, 4th Floor,
Udhyog Bhavan,
New Delhi- 110011

Dear Sir,

Sub : Request for ratification of norms.

Ref: 01. Our Letter Ref: PUR:FE: 0410160127 dt:24.02.2015.

02. Advance Authorization No 0410160127 dt. 10.02.2015.

03. Your letter Ref: F.No.01/80/050/00631/AM15/ DES-I/ 3228 dt: 25.03.2015.

With reference to your letter cited under ref.3, we wish to clarify the following:

1. BHEL had secured a contract No. CS-4410-001-2-SC-COA-6128, Dt.05.03.2014 for the work of Design, Engineering, Manufacturing, Testing at works, supply, transportation, erection and commissioning and handling at site, erection, testing and commissioning and performance testing of 3X660 MW Boiler, Turbine and Generator Package along with Auxiliaries for NTPC, North Karanpura 3 X660 MW Super Thermal Power Project.

2. The above order from NTPC is treated as "Deemed Export" as per para 8.2(f) of Foreign Trade Policy 2009-14.

3. Copy of Project Authority Certificate is enclosed.

4. This is not a supply against invalidation letter to an EPCG licence.

We now request you to arrange to issue ratification of the subject Advance Authorisation.

Thanking you,

Yours Faithfully
For BHARAT HEAVY ELECTRICALS LIMITED

(S.Sankar)

ए.स. शंकर / S. SANKAR
वरिष्ठ उप महाप्रबंधक / Sr. Dy. General Manager
क्रय विभाग / Purchase Dept.
बीएचईएल, कोरबा, राजस्थान / BHEL / BAR / RANIPET-632406

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

90

Sp. No. 153

dt 12-5-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510393171 dt 25-02-15

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. Based on the information submitted, this Office
recommends the following.

Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	As per SION C-1642
2 to 14	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
01-05-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(104)/15-TSW(B)

dated

204

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510393194 DT 13-02-15

Ref: DGFT ID Note No. 01/80/50/697/AM15/DES-I/2029 Dated 26-03-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Volth Hydro. The firm may be asked to submit following information.

1. Complete specification of the export with quantity of import in number.(rating in MW)
2. Break up quantity of each import both in number & weight.
3. SI no 2,5 of SDL is to be submitted

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
20-04-15

DGFT (FTDO, DES-I)
Deptt. of HI, UO No 3(85)/15-TSW(B)

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

w/c
File.No.3/71/2015 TSW(B)
Government of India
Department of Heavy Industries

92
S No. 162
21.3.15
21.12.15 ✓
Udyog Bhawan, New Delhi
Dated 16/4/ 2015

Subject: Ratification of AA No 0410160172 of M/s BHEL Ranipet

Export Product: Boiler Auxillaries (ESP, Airpreheater, Fans, Gates and Dampers) for
Neyveli Thermal Power Project 2 X 500 MW (Wt: 16126 MT) (SI no 112)

Inputs

SI No	Item	Total Quantity recommended in MT (%wastage)
1	CS Plates	1800 (3%)
2	AS Coils	250 (3%)
3	Cold drawn Coiled Haste Alloy sheet	5 (2%)
4	SS Wire	45 (2%)

Item No. 5 to 8 are on net to net basis with nil wastage and accountability clause.

This issues with the approval of JS(RKS)

165
K.K Tiwari
Industrial Advisor

89/2015
22/4/2015
Dy. DGFT
DES- I, DGFT

Shri Meena / Shri Saini
H20
22/4/15

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



01/80/171/16 / BHEL
BHARAT HEAVY ELECTRICALS LIMITED
 Boiler Auxiliaries Plant
 Ranipet - 632 406
 Phone : 04172 - 284654 Fax : 04172 - 241131
 e-mail: ssankar@bhelrpt.co.in



PUR/FE / Ratification/ Neyveli
 Dt. 08.04.2015

The Director General of Foreign Trade
 DES-I Section, Room No.404, 4th Floor,
 Udhog Bhavan,
 New Delhi- 110011

Dear Sir,

Sub : Request for ratification of norms.

Ref: 01. Our Letter Ref: PUR:FE: 0410160172, Dt:17.03.2015.

02. Advance Authorization No 0410160172 Dt. 19.02.2015.

03. Your letter Ref: F.No.01/80/050/00640/AM15/ DES-I/ 3191. Dt: 23.03.2015.

With reference to your letter cited under ref.3, we wish to clarify as follows:

1. BHEL had secured a contract No.053490/CO CONTS/0014T/NNTPP/NTA1 SG/SERVICES/2012; Dt.02.04.2014 for the work of Design, Engineering, Manufacturing, Testing at works, supply, transportation, storage and handling at site, erection, testing and commissioning and performance testing of 2X500 MW Boiler, Turbine and Generator Package along with Auxiliaries for NLC, Neyveli 2 X500 MW New Thermal Power Station.
2. The above order from NLC is treated as "Deemed Export" as per para 8.2(f) of Foreign Trade Policy 2009-14.
3. Copy of Project Authority Certificate is enclosed.
4. This is not a supply against invalidation letter to an EPCG licence.

We now request your goodself to arrange to issue ratification of the subject Advance Authorisation

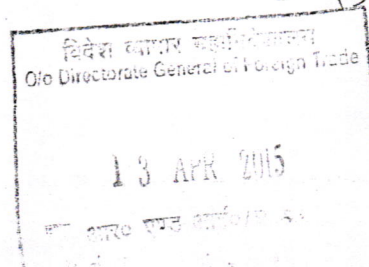
Thanking you,

Yours Faithfully
 For BHARAT HEAVY ELECTRICALS LIMITED

(S.Sankar)

एस. शंकर / S. SANKAR
 बॉयलर उप मंडल प्रबंधक / St. Dy. General Manager
 क्रय विभाग / Purchase Dept.
 बीएचईएल, रानीपेट / BHEL / BAP / RANIPET-632406

PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11



we AM Sl. no 1773

01/25-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

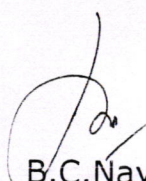
Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no AA no 0510393350 dt 25-02-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. Based on the information submitted, this Office
recommends the following.

Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	As per SION C-1642
2 to 13	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).

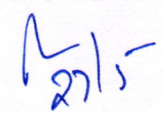

B.C. Nayak
Development Officer
01-05-15

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(103)/15-TSW(B)

dated

(206)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

as

Je No. 177
12/5/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

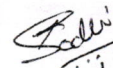
30(4)/15-ME

Subject: AA no 1010059039 dated 02.03.15 for M/s M.J. group.

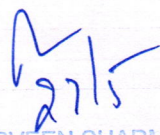
As per previous AA no. 1010058582 dated 07.07.14, the norms may be fixed as follows:-

- Import may be allowed for 64312.5 m (150 cm width) inclusive of 5% wastage.

This issues with the approval of Director (ME) for taking view by NC.


9/4/15
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(4)/15-ME dated 09.04.15


27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

6/2/2015
15/4/2015

W/C
96
File.No.3/74/2015 TSW(B)
Government of India
Department of Heavy Industries

SN. 187
Dt 31-3-15
dt 12-5-15
Udyog Bhawan, New Delhi
Dated 16/4/ 2015

Subject: Ratification of AA No 6110001277 Dt. 06.01.2015, BHEL Haridwar.

Export Product: 2x660MW Steam Turbine, Generator Condenser for Suratgarh STPP.

Inputs

Sl No	Item
161-218	Repeat of AA No. 61100074 Dt, 18.3.2014 as requested by applicant vide letter dt 10.4.2015.

Item 1-160 Net to Net with nil wastage and accountability clause.(expect S.No.37 &142)
Item at 37 and 142- may deleted being tools.
Item 219 to 227- spares as per policy.

This issues with the approval of JS(RKS)

28/4/2015
22/4/2015
Dy. DGFT
DES- I, DGFT

164
Shri Meena / Shri Saini
H22
22/4/15

1000
K.K Tiwari
Industrial Advisor

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

98
01/80/050/00626/AM15/DES-I
भारत हेवी इलेक्ट्रिकल्स लिमिटेड

हेवी इलेक्ट्रिकल इक्विपमेंट प्लांट, रानीपुर, हरिद्वार - 249403 (उत्तरांचल), दूरभा: (01334) 281270

Bharat Heavy Electricals Limited

Heavy Electrical Equipment Plant, Ranipur, Haridwar-249 403 (Uttaranchal) Tel.: (01334) 281270

REF.: MM/IMX/SURATGARH-1277/2015

Dated: 10-April, 2015

IEC CODE :0588138690

Dy. DGFT
DGFT (DES-I SECTION)
UDYOG BHAWAN
NEW DELHI

SUBJECT	: Ratification of the Norms in respect of Advance Licence No. 6110001277 Dated 12.03.2015 for 2x660 MW Suratgarh Super Thermal Power Project obtained under Para-4.7 of HBP (Vol.1)
RLA File No.	: 61/24/040/00079/AM15 of DGFT Dehradun
DGFT File No.	: 01/80/050/00626/AM15/DES-I

Dear Sir,

We are thankfully acknowledging the receipt of your letter ref. no 01/80/050/00626/AM15/DES-1/3195 dated 25.03.2015 regarding fixation of the norms of the subject licence.

In this regards following information are as follows:-

1. This project is covered under DEEMED EXPORT.
Name of the Project Authority-M/s Rajasthan Rajya Vidyut Utpadan Nigam Ltd.
Relevant para is 8.2 f (ii) of the FTP.
Name of main Contractor- M/s Bharat Heavy Electricals Limited.
Copy of PAC is enclosed.

2. The subject licence is not against the invalidation of an EPCG licence.

Therefore, we request you to kindly arrange for ratification of the norms of the subject licence.

Thanking You,

Yours faithfully

For and on behalf of
Bharat Heavy Electricals Ltd; Haridwar

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Naveen Kumar
Naveen Kumar 10/04/15
Sr. Engineer (MM-IMX)
(NAVEEN KUMAR)
वरिष्ठ अभियन्ता (सामग्री प्रबन्धन-आयात)
Sr. Engineer (MM-IMPORT)
बी.एस.ई.ए.पी.ओ., हीप, रानीपुर, हरिद्वार
NIEEP, RANIPUR, HARIDWAR

Shri Saini
Haran
17/4/15

WC

Sl. no. 205

12/5/15

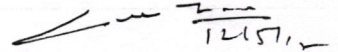
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 12/05/2015 - Case No. 9/3/80 (M/s Baxter (India) Private Ltd.)
(Advance Authorization No. 0510393735 dated 25.03.2015)**

Advance Authorization may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 29045564 Grams as 1.02 Kgs./Kg. content in the export products.
2. Quantity of each import item from Sl. No. 2 to 7, 10, 11, 13 & 14 may be allowed as 896940 Nos. on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 8 may be allowed as 1.02 mtr./mtr. content in the export products as claimed by the firm.
4. Quantities of import items at Sl. No. 9 & 12 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm.

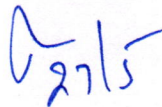
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/53/2015-TSW/205 dated 12/05/2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(99)

Sent 08
4/3/2015
Case No. AIR-151
01/12/15/2015 ✓

No.7/246/2014-TSW 7/106
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorisation No. 0510389203 dated 30-06-2014 – M/s. Kamal Rubber Plast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/262/AM 15/DES-I

Please refer to this office letter of even number dated 30-10-2014. Due to typographical error the following amendment is made for the export items no.5&6 :-

Export Items

S.No.	Description of item	Quantity	
		numbers	Kgs
5	O Ring Part No.2332032121 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	2,400	116.4 Kg
6	O Ring Part No.2340032101 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	2,000	123.6 Kg

NLP
(Nand Lal)
Consultant
06-04-2015

16/2015
16/2/15
Shri Haradhan Das, FTDO, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP

Shri BS

11/2/15
9/4/15

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorisation No. 0510389203 dated 30-06-2014 – M/s. Kamal Rubber Plast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/262/AM 15/DES-I

The case has been examined and based on the technical information submitted by the firm and advance authorization approved earlier for some of the similar items, the following norms is recommended :-

Export Items

S.No.	Description of item	Quantity (numbers/ Kgs)
1	Seal Ring Part No.2310031201 Seal Ring made with Synthetic Rubber (Fluoro Elastomer Brand)	6,00,00.00 / 1524.0 Kg
2	Seal Ring Part No.2306331271 Seal Part made with Synthetic Rubber (Fluoro Elastomer Brand)	6,00,00.00 / 540.0 Kg
3	O Ring Part No.2303532211 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	15,00,00.00 / 690.0 Kg
4	O Ring Part No.2308232101 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,000.00 / 90.0 Kg
5	O Ring Part No.2332032121 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,00.00 / 123.6 Kg
6	O Ring Part No.2340032101 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	24,00.00 / 116.4 Kg
7	Gasket Part No.2326033131 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,00.00 / 93.2 Kg
8	Seal Ring Part No.2335533102 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	40,00.00 / 400.0 Kg
9	Seal Ring Part No.2327433102 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	35,00.00 / 248.5 Kg

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Synthetic Rubber (Fluoro Elastomer Brand)	3085.006 Kgs

(Nand Lal)
Sr. Development Officer
30-10-2014

Shri Priya Ranjan, FTDO, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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**Department of Industrial Policy & Promotion
(TSW)**

Sl. No. 97
Case No. AIR-35
2012-5-15

NC Meeting dated 12/05/2015 - Case No. A/R-35 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310780161 dated 30.04.2014)

Norms may be modified as under:

1. Net Empty weights of each export products at Sl. No. 1 to 5 may be specified as 24.25 MT, 83.62 MT, 9.251 MT, 11.145 MT & 75.159 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 116 Nos. on net to net basis. Duty free weight of this item may be allowed 12652 Kgs. inclusive of 3 % wastage as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed 125 Kgs. inclusive of 3 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as 96 Kgs. inclusive of 3 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 6 Kgs. inclusive of 3 % wastage as claimed by the firm.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 to 9.
7. Quantity of import item at Sl. No. 5 may be allowed as 693.8 Kgs.(35.21 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 96 Kgs. (3.634 Meters) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 22707 Kgs. inclusive of 3 % wastage as claimed by the firm.
10. Quantities of import item at Sl. No. 8 & 9 may be allowed as 96748 Kgs. & 64853 Kgs. respectively inclusive of 5 % wastage..
11. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as 2769 Kgs. each.
12. Quantity of import item at Sl. No. 13 may be allowed as 502 Kgs.
13. As the quantities of import items at Sl. No. 7 & 8 in Advance Authorization are 510 Kgs. & 86 Kgs. respectively, NC /RA may kindly see for amendment of A.A. as per policy.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/35-A/R

dated 12/05/2015

27/5
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 102 Sl. No. 99
Case No. A/R-37
27/2-5-15

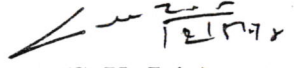
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015 - Case No. A/R-37 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110064412 dated 17.06.2014)

Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057929 dated 15.04.2013 :

1. Quantity of import item at Sl. No. 1 may be allowed as 128.5 Kgs., as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 52.1 Kgs., as 4.34 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 32.4 Kgs., as 3.6 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/37-A/R dated 12/05/2015

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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H. No. 101
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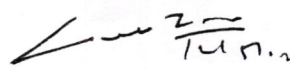
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 12/05/2015 - Case No. A/R-39 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110063933 dated 8.05.2014)

Norms may be modified as under on repeat basis as per Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015 :

1. Quantity of import item at Sl. No. 1 may be allowed as 1697.5 Kgs., as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 549.9 Kgs., as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 442 Kgs., as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/39-A/R dated 12/05/2015

27/5

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

we
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Department of Industrial Policy & Promotion
(TSW)

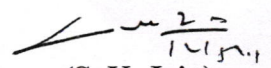
Sl. No. 102
Case No. A/R-100
12-5-15

NC Meeting dated 12/05/2015 - Case No. A/R-40 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110057929 dated 15.04.2013)

Norms may be modified as under after taking a recovery of 10 % from scrap in line with their other cases:

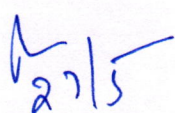
1. Quantity of import item at Sl. No. 1 may be allowed as 104.1 Kgs., as 4.34 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
2. Quantity of import item at Sl. No. 3 may be allowed as 257 Kgs., as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 62.8 Kgs., as 3.6 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2015-TSW/40-A/R dated 12/05/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11